

# The Mizoram Gazette

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#### **NOTIFICATION**

No.H.12018/28/92-LJD, the 26<sup>th</sup> November, 1996. The following Act of the Mizoram Legislative Assembly, which received the assent of the Governor of Mizoram is hereby published for general information.

The Mizoram Act No.10 of 1996 The Mizoram (Village Council) (Amendment) Act, 1996

Received the assent of the Governor of Mizoram on the 5th November, 1996.

AN ACT

to further amend the Lushai Hills Dictrict (Village Councils) Act, 1953

Whereas it is expedient in public interest to further amend the Lushai Hills District (Village Councils) Act, 1953. (Act No V of 1953) (hereinafter referred to as the Principal Act).

Be it nacted by the Legislative Assembly of Mizoram in the Forty- Seventh year of Republic of India as under.

Short title extent, and commencement

- 1. (1) This Act may be called the Mizoram (Village Councils (Amendment) Act, 1996.
  - (2) It shall have the like extent as the Principal Act.
  - (2) It shall have the like extent as fhe principal Act,

Amendment of section 3

2. (1) In the principal Act, for sub-section (2) of section 3 the following sub-section shall be substituted, namely:-

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- (2) Number of members of Village Council: A Village Council shall be composed of members according to the number of houses it contains as specified below:-
  - (a) For village not exceeding 100 houses there shall be 3 members;
- (b) For village with more than 100 houses, but not exceeding 200 houses, there shall be 4 members;
- (c) For village with more than 200 houses, but not exceeding 400 houses, there shall be 5 members;
- (d) For village with more than 400 houses, but not exceeding 700 houses, there shall be 6 members;
- (e) For village with more than 700 houses, but not exceeding 1000 houses, there shall be 7 members;
- (f) For village with more than 1000 houses, but not exceeding 1500 houses, there shall be 8 members:
  - (g) For village with more than 1500 houses, there shall be 9 members.

### Amendment of section 7

- 3. In of section 7 of the principal Act, the new sub-section inserted by clause (b) of section 5 of the Lushai Hills District (Village Councils) (Amendment) Act, 1986, as sub-section (9) of section 7 shall be renumbered as sub-section (10) as under:
- "(10) The Government may remove the President or the Vice President of a Village Council if in his opinion the President or as the case may be, the Vice President has lost support of the majority of members but refuses to tender resignation or it too inefficient or too corrupt to carry on the Village administration or is acting in a manner prejudicial to the interest of the State.

# Amendment of section 8

4. In sub-section (3) of section 8 of the brincipal Act for the figures and word, namely, "Rs. 25" in between the readings "not exceeding" and "per Hnatlang day" the word and figure namely "Rs. 50" shall be substituted.

# Amendment of section 9

5. In sub-section (3) of section 9 of the principal Act, for the word and figure, namely, "Rs. 10" in between the readings "not exceeding" and "per Hnatlang day" the word and figure namely, "Rs. 25" shall be substituted.

# Amendment of section 15

6. In the principal Act, in section 15, for the punctuation mark, "full-stop (.)" after the last word namely, "collection" the punctuation mark colon (:) shall be substituted and after it the following new proviso shall be added, namely:

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"Provided that a Village Council may appoint a Treasurer from amongst the members who shall keep developmental grants and other fund exclusive of a collection authorised by law, and maintain the accounts thereof which will be liable to inspection by the Village Council in sitting and by an official authorised to do so by a Government.

Saving

7. Notwithstanding anything contained in section 2 of this Act, a member of Village Council in office immediately before the commencement of this Act, whether elected or nominated, shall continue in office during the life of the Village Council concerned unless he is otherwise disqualified or terminated or the Village Council is dissolved sooner under relevant provisions of the principal Act.

P.Chakraborty, Secretary, Law & Judicial Deptt., Goyt, of Mizoram.